



**GOVERNMENT OF PUDUCHERRY**  
**DISTRICT ENVIRONMENT MANAGEMENT PLAN**  
**KARAIKAL DISTRICT**

**(i) Solid Waste Management**

**a. Current status related to solid Waste management**

	Urban Local bodies	No of Wards	No of Households	Population	Solid Waste Generated per day(TPD)
1	<b>Municipalities (Nagar Palikas)</b>				
	Karaikal Municipality	18	21820	86838	40
	Kottucherry Commune Panchayat	05	5681	23186	6.5
	Neravy Commune Panchayat	03	3169	12841	3
	Nedungadu Commune Panchayat	05	4358	17146	5
	T.R. Pattinam Commune Panchayat	01	2864	11264	5
	Thirunallar Commune Panchayat	11	9726	38876	5
	<b>Total</b>	<b>43</b>	<b>47618</b>	<b>190151</b>	<b>64.5</b>

**b. Identification of gaps and Action plan:**

S. No.	Action points Forvillages / blocks/town municipalities / City corporations	Identification of gap	Action Plan	Responsibilities	Timeline for completion of action plan
<b>1.</b>	<b>Segregation</b>				
(i)	Segregation of waste at source	Segregation is practiced in selected wards. It will be Implemented in all Local Bodies	It is Under Process.	Municipalities/ Commune Panchayat	Dec. 2021
<b>2</b>	<b>Sweeping</b>				
(i)	Manual Sweeping	In all areas of Local Bodies.	Urban area ,it is practiced		
(ii)	Mechanical Road Sweeping & Collection	It is implemented in Urban Limit	Under Process	-do-	June 2022

<b>3</b>	<b>Waste Collection</b>				
(i)	100% collection of solid waste	Yes 100% collection achieved			
(ii)	Arrangement for door to door collection	Yes ,In Urban Local Body done. In Rural area Local Bodies it will be implemented	-	-do-	June 2022
(iii)	Waste Collection trolleys with separate compartments	Separate Vehicles are collecting	-	-do-	
(iv)	Mini Collection Trucks with separate compartments	Yes. In place	-	-do-	
(v)	Waste Deposition centres (for domestic	Yes. Some Local Bodies having separate deposition centres	Separate for domestic and Hazardous Waste	-do-	December 2021
	hazardous wastes)	2 Local Bodies identified domestic Hazardous waste deposition Centre.	Action Plan under Process	-do-	-
<b>4.</b>	<b>Waste Transport</b>				
(i)	Review existing infrastructure for waste Transport.	Yes. segregated waste transport Possible.	Action plan under process to extend in Local bodies	Municipalities/ Commune Panchayat	June 2022
(ii)	Bulk Waste Trucks	Adequate	-	-	-
(iii)	Waste Transfer points	Adequate	-	-	-
<b>5</b>	<b>Waste Treatment and Disposal</b>				
(i)	Wet-waste Management: On-site composting by bulk waste generators (Authority may decide on requirement a s per Rules)	Composting, Vermi Composting are being carried out.	-	-	-
(ii)	Wet-waste Management:	Yes. 1 Bio-Methenation	It Will Be Extended To	-do-	Dec 2022

	Facility(ies) for central Biomethanation / Composting of wets waste.	Plant exists	Other Local Bodies		
(iii)	Dry-Waste Management: Material Recovery for dry-waste fraction	Yes. Local Bodies are having MRF	-	-	-
(iv)	Disposal of inert and non-recyclable wastes: Sanitary Landfill	Yes. Disposing waste in dumpsites.	Proposed to have sanitary Land fill	Municipalities/ Commune Panchayat	Dec 2022
(v)	Remediation of historic / legacy dumpsite	No.	Action Plan is under Process for Karaikal region	-do-	Dec 2022
(vi)	Involvement of NGOs	It will be implemented	Under Process	-do-	Dec 2022
(vii)	EPR of Producers: Linkage with Producers / Brand Owners	Meeting has been conducted by secretary (LA) in this regard.	-do-	-do-	Dec 2021
(viii)	Authorisation of Waste Pickers	No	Under process	-do-	Dec.2021
(ix)	Preparation of own by-laws to comply with SWM Rules 2016	Yes. Prepared	-	-	-

**(ii.) Plastic waste Management Current status related to Plastic waste management**

	<b>Urban Local bodies</b>	<b>Estimated quantity of Plastic Waste Generated per day</b>
1	Municipalities (Nagar Palikas)	
2	Karaikal Municipality	4
3	Kottucherry Commune Panchayat	0.65
4	Neravy Commune Panchayat	0.3
5	Nedungadu Commune Panchayat	0.5
6	T.R. Pattinam Commune Panchayat	0.5
7	Thirunallar Commune Panchayat	0.5
	<b>Total</b>	<b>6.45</b>

**(b) Identification of gaps and Action plan:**

<b>S.No.</b>	<b>Action points For village panchayats/ blocks/ municipalities /corporations</b>	<b>Identification of gap</b>	<b>Action plan</b>	<b>Agencies Responsible</b>	<b>Target time for Compliance</b>
1.	Door to Door collection of dry waste including PW	Being carried out	-	-	-
2.	Facilitate organised collection of Plastic waste transfer point or Material	MRF is there in Local Bodies	Under EPR Action Plan has been prepared by few units.	PPC & Local Bodies	Dec 2021
	Recovery Facility	<ul style="list-style-type: none"><li>All Local Bodies having MRF</li></ul>	-	Urban Local Bodies	Dec 2021
3.	PW collection Centres	1 Urban Local Body is having own centre. Involvement of Brand Owner is under process	Under Process	-do-	Dec 2021
4.	Awareness and education programs implementation	It is being carried out by Pamphlets, Posters etc.	Under Process	Urban Local Bodies, Commune Panchayats PPCC	Dec 2021
5.	Access to Plastic Waste Disposal Facilities	Yes.			

## (ii) C & D Waste Management

### a. Current status related to C & D Waste

Details of Data Requirement	Present Status
Total C & D waste generation in MT per day (As per data from Municipal Corporations / Municipalities)	
Karaikal Municipality	6
Kottucherry Commune Panchayat	2
Neravy Commune Panchayat	0.5
Nedungadu Commune Panchayat	0.5
T.R. Pattinam Commune Panchayat	0.3
Thirunallar Commune Panchayat	0.2
<b>Total</b>	<b>9.5</b>

### b. Identification of gaps and Action plan:

S. No.	Action points for blocks / town municipalities / City corporations	Identification of Gaps	Action Plan	Responsible agency	Timeline for completion of action plan
1.	Arrangement for separate collection of C&D waste to C&D waste deposition point.	Separate Collection Point of C&D waste deposition centre identified by two Local bodies.	Action Plan needed for others Local Bodies	Municipalities/ Commune Panchayats	Dec 2021
2.	Whether local authority have fixed user fee on C&D waste and Introduced permission system for bulk waste generators who generate more than 20 tons or more in one day or 300 tons per project in a Month?	No.	Bye-laws yet to frame	Municipalities/ Commune Panchayats	Dec 2021
3.	C&D recycling Facility	No recycling facility available at present.	Action Plan needed	Municipalities/ Commune Panchayats	Dec 2022

4.	Usage of recycled C&D waste in non-structural concrete, paving block, lower layers of road pavements, colony and rural roads	There is a proposal to have recycling plant	Policy yet to frame	Municipalities/ Commune Panchayats	Dec 2022
5.	ICE on C & D wastemanagement	IEC activities are being carried out by Local Bodies.	It will be extended to other Local Bodies	Municipalities/ Commune Panchayats	Dec 2021

### (i) Biomedical Waste Management

#### a. Current Status related to biomedical waste

Inventory of BMW in the District	Quantity
Total no. of Bedded Healthcare Facilities	19 [Nos]
Total no. of non-bedded HCF	26 [Nos]
No. of HCFs authorised by SPCBs/PCCs	35[Nos]
No of Common Biomedical Waste Treatment and Disposal Facilities (CBWTFs)	1 [Nos] (Facility exist in Puducherry is Collecting and disposing BMW of Karaikal region)
Capacity of CBWTFs	10 [in TPD]
No. of Deep burials for BMW if any	Nil
Quantity of biomedical waste generated per day	1.25 [in TPD]
Quantity of biomedical waste treated per day	1.25 [in TPD]

#### a. Identification of gaps and Action plan:

S. No.	Action points	Gaps	Action Plan	Responsibl eagency	Timeline for completion ofaction plan
1.	Inventory and Identification ofHealthcare Facilities	Yes. Inventorization is completed and directed HCFs to obtain authorization	Not required	-	-
2.	Adequacy of facilities to treat biomedical waste	Existing CBMWTF in Pondichery has capacity to treat all the Bio medical Waste generated	Not required	-	-

3.	Tracking of BMW	Yes. Being implemented GPS has been installed in all BMW collecting vehicles and is being monitored.	-	-	-
4.	Awareness and education of healthcare staff	Yes. Periodical training is being conducted.	-	HCF/PPCC Urban Local Bodies	-
5.	Adequacy of funds	Yes			
6.	Compliance to Rules by HCFs and CBWTFs	District Level Advisory Committee has been constituted. Periodical inspection were carried out by Health Department and PPCC	Not required	-	-
7.	District Level Monitoring Committee	Yes	Monthly	-	-
8.	Wastewater Treatment	Bedded Health care Facility have provided ETP.	Direction has been issued to defaulters	Healthcare Facilities	Dec.2021

**(i) Hazardous Waste Management**

**a. Current Status related to Hazardous Waste Management**

<b>Details of Data Requirement</b>	<b>Present Status</b>
No of Industries generating HW	11 [Nos.]
Quantity of HW in the district	359 [MT/Annum]
(i) Quantity of Incinerable HW	0 [MT/Annum]
(ii) Quantity of land-fillable HW	0 [MT/Annum]
(iii) Quantity of Recyclable / utilizable HW	359 [MT/Annum]
No of captive/common TSDF	Nos of integrated TSDF - 0, Nos of SLF - 0. No of Standalone incinerators - 0
Contaminated Sites or probable contaminated sites	0 [Nos]

**b. Identification of gaps and action plan:**

S. No.	Action points	Identification of Gaps	Action Plan	Responsible agency	Timeline for completion of action plan
1.	Regulation of industries and facilities generating Hazardous Waste	Check whether all hazardous waste industries are identified and authorised by SPCBs/PCCs	SPCB/PCC should ensure that all hazardous waste Industries are authorised and a System of safe disposal is in place.	PPCC	1 year
2.	Establishment of collection centres	Check district has collection centres for hazardous wastes with linkage to common TSDFs / recyclers	Local authority should ensure that adequate number of collection centres should be established and are linked to Common TSDFs.	Municipalities / Commune Panchayat	1 year
3.	Training of workers involved in handling / recycling / disposal of HW	Identify facilities / industries engaged in recycling / pre-processing / disposal of hazardous waste in the district.	Action plan to train the workers on safety aspects through Department of Industries as per provisions under HOWM Rules, 2016	Department of Industry / Department of Labour	6 months
4.	Availability / Linkage with common TSDF or disposal facility	Check if the generators of HW have access to common TSDF in the State?	Action plan to ensure all generators are linked to TSDF / Action plan in case there is no TSDF in the district or State – in such case evaluate existing storage and captive disposal facilities through SPCBs/PCCs	PPCC	1 year

5.	Contaminated Sites	Are there any sites where soils / sediments/ groundwater contaminated due to dumping of industrial wastes	Action plan for identification of Probable contaminated site, incidents of HW dumping, responsible parties for contaminated site etc. and to remediate Contaminated sites...	PPCC	1 year
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**(i) E-Waste Management**

**a. Current Status related to E-Waste Management**

Details of Data Requirement	Present Status
Inventory of E-Waste in MT/year	Not carried out
Collection centers established by ULBs in the District	1 [Nos]
Collection centers established by Producers or their PROs	0 [Nos]
No authorized E-Waste recyclers / Dismantler	Nil [Nos]

**a. Identification of gaps and action plan:**

S. No.	Action points	Gaps in implementation	Action Plan	Responsible agency	Timeline for completion of action plan
1	Inventory / Generation of E-Waste / Bulk-waste generators	Check whether SPCB/PCC has completed inventory of E-Waste in the District. Inventory of bulk waste generators	Completion of inventory	PPCC	1 year
2	E-Waste collection points	Availability of E-Waste collection points / call centres / kiosks in villages - Blocks / /towns / cities	Identification / registering E-Waste collection centres in association with Producers - their PROs or Recyclers	PPCC	1 year

3	Linkage among Stakeholders to channelize E-Waste	Check whether District administration has information on collection centres established by Producers / PROs? Administration should also identify authorised E-Waste recyclers in the district or in State to channelize E-waste collected in District.	Action plan to establish linkages between ULBs / Collection Centres of Producers and PROs / SPCBs / Bulk waste generators / Recyclers / SPCBs / District Administration / Public	PPCC/ ULBs/ District Administration	1 year
4	Regulation of Illegal E- Waste recycling / dismantling	Prevalence of informal trading, dismantling, and recycling of E-waste is in District	Action plan in coordination with SPCBs/PCCs and District Administration to check this activity.	PPCC/District Administration	1 year
5	Integration of informal sector	Whether mechanism exists for bringing informal sector into main stream in collection and recycling of E-Waste	Evolve mechanism by involving producers / PROs.	PPC ULBs/ District administration/ Department of industries/ Labour Department	1 year
6	Awareness and Education	Are there any programs at district level for awareness about E- waste management?	Plan special workshops and awareness campaigns through Producers / PROs	PPCC/ PROs/ Producers	1 year

## Air Quality Management

### a. Current Status related to Air Quality Management

Details of Data Requirement	Present Status
Number of Automatic Air Quality monitoring stations in the district. - Operated by SPCB / State Govt / Central govt./ PSU agency : - Operated by Industry:	Nil
Number of manual monitoring States operated by SPCBs	3
Name of towns / cities which are failing to comply with national ambient air quality stations	Nil
No of air pollution industries	40
Prominent air polluting sources [Large Industry] / [Small Industry] / [Unpaved Roads] / [Burning of Waste Stubble] / [Brick Kiln] / [Industrial Estate] / [Others] (Multiple selection)	M/S. Ingot , Ferro Alloys, Calcium carbides and Chemical industries, Vehicular emission and waste burning

### a. Identification of gaps and action plan:

S. No.	Action points	Indicative Action Plan	Responsible agency	Timeline for completion of action plan
1.	Identification of prominent air polluting sources?	Carry out inventory of air pollution sources in District including hotspots or areas of concern pertaining to air pollution in association with SPCBs/PCCs may	Puducherry Pollution Control Committee (PPCC)	6 months
2.	Ambient Air quality data?	Plan to get access to available air quality monitoring stations in the District operated by both Public and private agencies.	Puducherry Pollution Control Committee	2 months

3.	Setting up of Continuous Ambient Air Quality Monitoring Station	Like weather station, District may also have ambient air quality monitoring at major urban settlements or populated areas. Action plan may propose setting up at least one CAAQMS in District. Also access data generated by CAAQM stations installed by other pvt/public agencies. District authority in association with local office of SPCB/PCC should also ensure that at least one manual Air Quality monitoring station is available in each city. District admin may set-up its own network of CAAQMS or manual stations	CPCB /PPCC	1 year
4.	District Level Action Plan for Air Pollution	Action plan should be prepared for both improvement of existing air quality as well as for non-attainment days to national ambient air quality standards. [Measures may include multi sectoral approach for air pollution control such as promotion of public transport, use of green fuels, E-Mobility, LPG based cooking, carpeting open areas/kerbs, etc. Action plans envisaged in NCAP project initiated by MoEF&CC may be referred]	PPCC	6 months
5.	Hotspots of air pollution in District	hotspot with respect to air pollution (such as stubble burning, illegal waste burning, unauthorised operations, cluster activities, forest fires etc.) should be identified and localised action plan for mitigation of the same should be prepared	Local Administrative Department	6 months

6.	Awareness on Air Quality	Plan for dissemination of information on local air quality in towns and cities located in District. May consider developing Mobile App / Online portal for dissemination of airquality as well as to take complaints on local air pollution.	ENVIS Centre	3 months
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## Water Quality Monitoring

### a. Current Status related to Water Quality Management

Details of Data Requirement	Present Status
Rivers	Arasallar, 12 Km.
Length of Coastline (if any)	18KM
Nalas/ Drains/Creeks meeting Rivers	Nalas : 4 Drains :35 Creeks : 2
Lakes / Ponds	Ponds :440 , Area: 160 Ha
Total Quantity of sewage from towns and cities in District	18 MLD
Quantity of industrial wastewater	0.4 MLD
Percentage of untreated sewage	No conventional Treatment system is available. However households waste water is getting treated in sepi tank and soak pit
Details of bore wells and number of permissions given for extraction of groundwater	Agriculture - 387 Drinking - 112 Industry - 42
Groundwater polluted areas (if any)	Nil
Polluted river stretches if any	One

**b. Identification of gaps and action plan for water quality monitoring:**

S. No.	Action points	Gaps and Action Plan	Responsible agency	Timeline for completion of action plan
1.	Inventory of water bodies	An environmental monitoring cell shall maintain data of all waterbodies (rivers / canals / natural drains / creeks / estuaries / groundwater / ponds / lakes / etc.) in district including its water quality	Dept. of Science, Technology and Environment	6 months
2.	Quality of water bodies in the district	Check availability of data on water bodies. Create a district level monitoring cell for periodic monitoring of water bodies for specific parameters in association with SPCBs.	PPCC	3 months
		It is also necessary to disseminate information pertaining to water quality in the form of hoardings on river banks, official websites, etc.	ENVIS Centre	6 months
3.	Hotspots of water contamination	Check trends of water quality and identify hotspot of surface water and ground water. Establish a system or separate cell to monitor water quality. Implement action points for restoration of water quality in association with SPCBs and department of environment.	DSTE	6 months
4.	Protection of river / lakewater front	Action plan should be prepared for control river side open defecation, dumping of Solid waste on river banks, for idol immersion etc.	DSTE	3 months

5.	Inventory of sources of water pollution	Check whether inventory of all sewage and wastewater discharge points into water bodies in the district. Action plan to complete inventory.	DSTE	6 months
6.	Oil spill disaster management (for coastal districts)	Whether district oil spill crisismanagement group and District Oil Spill DisasterContingency Plan has beencreated? If not, createDistrict Oil Spill CrisisManagement Group and District Oil Spill Disaster Contingency Plan for the district.	Yes	
7.	Protection of flood plains	Check whether there is regulation for protection of flood plain encroachment? Action plan should be prepared for protection flood plain and prevention ofencroachment.	PWD	3 months
8.	Rejuvenation of groundwater	Check availability of groundwater and if requiredprepare action plan to rejuvenate ground water in selected areas. Action plan should be prepared for Rain water harvesting	Puducherry Ground water Authority	6 months
9.	Complaints redressal system	complaint redressing system based on Mobile App / Online, is available? If not, a complaint redressing system based on Mobile App / Online should be available at district level	It is available	

## Domestic Sewage

### a. Identification of gaps and action plan for treatment of domestic sewage

Details of Data Requirement	Present Status
No of Class-II towns and above	1
No of Class-I towns and above	Nil
No of Towns STPs installed	Nil
No of Towns needing STPs	1
No of ULBs having partial underground sewerage network	Nil

No of towns not having sewerage network	1
Total Quantity of Sewage generated in District from Class II cities and above	18 MLD
Quantity of treated sewage flowing into Rivers(directly or indirectly)	Nil
Quantity of untreated or partially treatedsewage (directly or indirectly)	3 MLD
Quantity of sewage flowing into lakes	Nil
Total available Treatment Capacity	Nil

**b. Identification of gaps and action plan for treatment of domestic sewage:**

S. No.	Action points	Gaps and Action Plan	Responsible agency	Timeline for completionof action plan
1.	Sewage Treatment Plants (STPs)	3 MLD	PWD	2 Year
2.	Underground sewerage network	Nil	PWD	5 Years

**Industrial wastewater management**

**a. Current Status related to Industrial Wastewater Management**

Number of Red, Orange, Greenand White industries in the District	Red : 08 Orange : 84 Green : 104 White : 12
No of Industries discharging wastewater	8
Total Quantity of industrialwastewater generated	0.4 MLD
Quantity of treated industrialwastewater discharged into Nalas / Rivers	3 MLD
Common Effluent Treatment Facilities	Nil
No of Industries meeting Standards	
No of Industries not meetingdischarge Standards	

**b. Identification of gaps and action plan for industrial wastewater:**

S. No.	Action points	Gaps and Action Plan	Responsible agency	Timeline for completion of action plan
1.	Compliance to discharge norms by Industries	Identify gaps w.r.t industries not meeting the standards. Necessary action be initiated through SPCBs against the industries not meeting the standards.	Direction is being issued to the industry for non compliances	Complied
2.	Complaint redressal system	Check if there is any complaint redressing system based on MobileApp / Online, is available? If not, a complaint redressing system based on MobileApp / Online portal may be prepared at district level.	Near completion	

**Mining Activity Management plan**

**a. Current Status related to Mining Activity Management**

Details of Data Requirement	Existing Mining operations
Type of Mining Activity	Nil
No of licenced Mining operations in the District	Nil
% Area covered under mining in the District	Nil
Area of Sand Mining	Nil
Area of sand Mining	Nil

**b. Identification of gaps and action plan:**

<b>S. No.</b>	<b>Action points</b>	<b>Gaps and Action Plan</b>	<b>Responsible agency</b>	<b>Timeline for completion of actionplan</b>
1.	Monitoring of Mining activity	A district level task team may be identified to identify mining activity and to monitor status wither respect to environmental compliance	Special Task Team has been constituted under the chairmanship Collector for arresting illegal sand mining and its transportation	
2.	Inventory of illegal mining if any mining	Action plan to identify illegal sand and other mining activity in the District through surveillance, patrolling and enforcement. District Level task Force may be constituted for control of illegal mining activity	Inventory is maintained by the Department of Revenue and Disaster Management	
3.	Environment compliance by Mining industry	Action plan for periodic verification of compliance to environmental conditions stipulated by SPCBs/PCC,MoEF&CC department of mines etc. SPCBs/PCC may be involved in this activity .	There is no sand mining query available in Puducherry and no sand mining lease has been issued	

**Noise Pollution Management plan**

**a. Current Status related to Noise Pollution Management**

<b>Details of Data Requirement</b>	<b>Measurable Outcome</b>
No. of noise measuring devices available with various agencies indistrict	1 –Traffic Police 1 - PPCC

**b. Identification of gaps and action plan:**

<b>S. No.</b>	<b>Action points</b>	<b>Gaps and Action Plan</b>	<b>Responsible agency</b>	<b>Timeline for completion of action plan</b>
1.	Availability of Sound/Noise Level Meters.	Need to check whether concerned agencies that is ULBs, SHOs, Traffic police and SPCB/PCC have noise level meters. District administration may ensure through an action plan that concerned agencies and environmental cell under district administration have adequate number of portable noise level meters.	Required Noise meters are available	
2.	Ambient Noise Level monitoring.	ULBs shall ensure that ambient sound levels comply with notified standards for residential, sensitive zones. An action. Apart from portable analyzers, fixed ambient noise level monitoring stations may be installed in major cities and towns, such stations may be installed ably ULBs and SPCB/PCC,	PPCC	One year
3.	Signboards in Noise zones	District administration may ensure that adequate number of sign boards installed at sensitive zones in towns / cities in towns and cities . An action plan may be prepared by district authority.	DSTE	6 months
4.	Complaint redressing system	Action plan may envisage implementing a public complaint redressal system for noise pollution. Such application may be used by SHOs, Traffic police ULBs and SPCBs in the district.	Action Plan has been completed	





**GOVERNMENT OF PUDUCHERRY**  
**DISTRICT ENVIRONMENT MANAGEMENT PLAN**  
**PONDICHERY DISTRICT**

**(i) Solid Waste Management**

**a. Current status related to solid Waste management**

	Urban Local bodies	No of Wards	No of Households	Population	Solid Waste Generated per day(TPD)
1	<b>Municipalities (Nagar Palikas)</b>				
	Puducherry Municipality	42	60638	2,44,377	130
	Oulgaret Municipality	37	74133	3,00,104	149
	Ariyankuppam Commune Panchayat	4	6418	72,055	26
	Bahour Commune Panchayat	14	12438	68,757	40
	Mannadipet Commune Panchayat	19	20245	86,500	26
	Nettapakkam Commune Panchayat	8	12438	51,718	4
	Villianur Commune Panchayat	17	14122	1,26,778	30
	<b>Total</b>	<b>141</b>	<b>200432</b>	<b>279,030</b>	<b>404</b>

Puducherry District also consists of two Regions viz. Mahe and Yanam. Mahe is located adjacent to Kerala State and Yanam is located nearer to Andhrapradesh.

	Urban Local bodies	No of Wards	No of Households	Population	Solid Waste Generated per day(TPD)
1	<b>Municipalities (Nagar Palikas)</b>				
	Mahe	14	7420	22673	10
	Yanam	10	13812	28325	16
	<b>Total</b>	<b>24</b>	<b>21232</b>	<b>50998</b>	<b>26</b>

**b. Identification of gaps and Action plan:**

S. No.	Action points Forvillages / blocks/town municipalities / City corporations	Identification of gap	Action Plan	Responsib leagencies	Timeline for completion ofaction plan
<b>1.</b>	<b>Segregation</b>				
(i)	Segregation of waste at source	Segregation is practiced in selected wards. It will be Implemented in all Local Bodies	It is Under Process.	Municipalities/ Commune Panchayat	June 2022
<b>2</b>	<b>Sweeping</b>				
(i)	Manual Sweeping	In all areas of Local Bodies.	Under Process	-do-	June 2022
(ii)	Mechanical Road Sweeping & Collection	It is implemented in Urban Limit	Under Process	-do-	June 2022
<b>3</b>	<b>Waste Collection</b>				
(i)	100% collection of solid waste	Yes 100% collection achieved			
(ii)	Arrangement for door to door collection	Yes In all Urban Local Bodies done.	-		
(iii)	Waste Collection trolleys with separate compartments	Separate Vehicles are collecting	-		
(iv)	Mini Collection Trucks with separate compartments	Yes. In place	-		
(v)	Waste Deposition centres (for domestic hazardous wastes)	5 Local Bodies have identified domestic Hazardous waste deposition Centre.	Action Plan is under Process	-do-	Dec 2021

<b>4.</b>	<b>Waste Transport</b>				
(i)	Review existing infrastructure for waste Transport.	Yes. segregated waste transport Possible.	Action plan under process to extend in Local bodies	Municipalities/ Commune Panchayat	June 2022
(ii)	Bulk Waste Trucks	Adequate	-	-	-
(iii)	Waste Transfer points	Adequate	-	-	-
<b>5</b>	<b>Waste Treatment and Disposal</b>				
(i)	Wet-waste Management: On-site composting by bulk waste generators (Authority may decide on requirement as per Rules)	Yet to identify	-	-do-	Dec 2021
(ii)	Wet-waste Management: Facility(ies) for central Bio-methanation / Composting of wets waste.	Yes. 5 Bio-Methanation Plant exists	It Will Be Extended To Other Urban Local Bodies	-do-	Dec 2022
(iii)	Dry-Waste Management: Material Recovery for dry-waste fraction	Yes. All Urban Local Bodies are having MRF	-	-	-
(iv)	Disposal of inert and non-recyclable wastes: Sanitary Landfill	Yes. Disposing waste in dumpsites.	Proposed to have sanitary Land fill	Municipalities/ Commune Panchayat	Dec 2022
(v)	Remediation of historic / legacy dumpsite	Yes. Work order has been issued for Bio-mining process in Puducherry region.	-	-do-	Dec 2022
(vi)	Involvement of NGOs	It will be implemented	Under Process	-do-	Dec 2022
(vii)	EPR of Producers: Linkage with Producers / Brand Owners	Meeting has been conducted by secretary (LA) in this regard.	-do-	-do-	Dec 2022

(viii)	Authorisation of Waste Pickers	Yes. Issued for 15 waste pickers.	Under process	-	-
(ix)	Preparation of own by-laws to comply with SWM Rules 2016	Yes. Prepared	-	-	-

### (i) Plastic waste Management

#### (a) Current status related to Plastic waste management

	Urban Local bodies	Estimated quantity of Plastic Waste Generated per day
1	Municipalities (Nagar Palikas)	
	Puducherry Municipality	13
	Oulgaret Municipality	14.9
	Ariyankuppam Commune Panchayat	2.6
	Bahour Commune Panchayat	4.0
	Mannadipet Commune Panchayat	2.6
	Nettapakkam Commune Panchayat	0.4
	Villianur Commune Panchayat	3.0
	<b>Total</b>	40.5

	Urban Local bodies	Estimated quantity of Plastic Waste Generated per day
1	Municipalities (Nagar Palikas)	
	Mahe	1.0
	Yanam	1.6
	<b>Total</b>	2.6

#### (b) Identification of gaps and Action plan:

S.No.	Action points For village panchayats/ blocks/ municipalities /corporations	Identification of gap	Action plan	Agencies Responsible	Target time for Compliance
1.	Door to Door collection of drywaste including PW	Yes. Being done	-	-	-

2.	Facilitate organised collection of Plastic waste transfer point or Material	MRF is there in all Urban Local Bodies	Under EPR, Action Plan has to be prepare in collaboration with Producers, Importers and Brand Owners	-do-	Dec 2022
	Recovery Facility	<ul style="list-style-type: none"> <li>All urban Local Bodies having MRF</li> <li>Registering waste pickers was done by 2 ULBs</li> <li>Involvement of brand-owners was done by 2 Urban Local bodies</li> </ul>	-	Urban Local Bodies	Dec 2022
3.	PW collection Centres	2 Urban Local Bodies are having own centres. Involvement of Brand Owner is under process	Under Process	-do-	Dec 2021
4.	Awareness and education programs implementation	It is being carried out by Pamphlets, Posters etc.	Under Process	Urban Local Bodies, Commune Panchayats PPCC	Dec.21
5.	Access to Plastic Waste Disposal Facilities	Yes. There are 15 Plastic waste Re-processors	Yes. Some of the Plastic Waste generators (Brand Owners) are sending their Plastic waste to cement kiln available in neighboring state Tamilnadu. Which is 100km distance. Action Plan needed.	Urban Local Bodies, Commune Panchayats PPCC	Dec 2021

## (ii) C & D Waste Management

### a. Current status related to C & D Waste

Details of Data Requirement	Present Status
Total C & D waste generation in MT per day (As per data from Municipal Corporations / Municipalities)	
Puducherry Municipality	40
Oulgaret Municipality	40
Ariyankuppam Commune Panchayat	1
Bahour Commune Panchayat	1
Mannadipet Commune Panchayat	2
Nettapakkam Commune Panchayat	1
Villianur Commune Panchayat	2
<b>Total</b>	<b>87</b>

### b. Identification of gaps and Action plan:

S. No.	Action points for blocks / town municipalities / City corporations	Identification of Gaps	Action Plan	Responsible agency	Timeline for completion of action plan
1.	Arrangement for separate collection of C&D waste to C&D waste deposition point.	Two Local bodies have identified Separate Collection Point of C&D waste deposition centre	Action Plan needed for others Local Bodies	Municipalities / Commune Panchayats	Dec 2021
2.	Whether local authority have fixed user fee on C&D waste and introduced permission system for bulk waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month?	No	Bye-laws yet to frame	Municipalities / Commune Panchayats	Dec 2021

3.	C&D recycling Facility	No.	Action Plan needed	Municipalities / Commune Panchayats	Dec 2022
4.	Usage of recycled C&D waste in non- structural concrete,paving blocks,lower layers of road pavements, colonyand rural roads	There is a proposal to have recycling plant	Policy yet to frame	Municipalities / Commune Panchayats	Dec 2021
5.	ICE on C & D waste Management	IEC activities are being carried out by 2 Urban Local Bodies.	It will be extended to other Local Bodies	Municipalities / Commune Panchayats	Dec 2022

### (i) Biomedical Waste Management

#### a. Current Status related to biomedical waste

Inventory of BMW in the District	Quantity
Total no. of Bedded Healthcare Facilities	75 [Nos]
Total no. of non-bedded HCF	220 [Nos]
No. of HCFs authorised by SPCBs/PCCs	223 [Nos]
No of Common Biomedical Waste Treatment and Disposal Facilities (CBWTFs)	1 [Nos]
Capacity of CBWTFs	10 [in TPD]
No. of Deep burials for BMW if any	Nil
Quantity of biomedical waste generated per day	3.25[in TPD]
Quantity of biomedical waste treated per day	3.25[in TPD]

**b. Identification of gaps and Action plan:**

S. No.	Action points	Gaps	Action Plan	Responsibl eagency	Timeline for completion ofaction plan
1.	Inventory and Identification ofHealthcare Facilities	Inventorizatio has been completed and directed few unauthorized HCFs to obtain authorization	Not required	-	-
2.	Adequacy of facilities to treat biomedical waste	All Bio medical Waste are being collected, transported and treated by CBMWTFs and insitu incinerator.It has adequate capacity	Not required	-	-
3.	Tracking of BMW	Yes. Being implemented .GPS has been installed in all BMW collecting vehicles and is being monitored by PPCC	-	-	-
4.	Awareness and education of healthcare staff	Yes. Periodical training is being conducted.	-	HCF/PPCC Urban Local Bodies	-
5.	Adequacy of funds	Yes			
6.	Compliance to Rules by HCFs and CBWTFs	District Level Advisory Committee has been constituted. Periodical inspection were carried out by Health Department and PPCC	Not required	-	-
7.	DistrictLevel Monitoring Committee	Yes	Monthly	-	-
8.	Wastewater Treatment	Yes. Bedded Health care Facility have provided ETPs.	Direction has been issued to defaulters	Healthcare Facilities	

## (i) Hazardous Waste Management

### a. Current Status related to Hazardous Waste Management

Details of Data Requirement	Present Status
No of Industries generating HW	120 Nos.
Quantity of HW in the district	34547 [MT/Annum]
(i) Quantity of Incinerable HW	250 [MT/Annum]
(ii) Quantity of land-fillable HW	3583 [MT/Annum]
(iii) Quantity of Recyclable / utilizable HW	30714 [MT/Annum]
No of captive/common TSDF	Nos of integrated TSDF - 0, Nos of SLF - 0. No of Standalone incinerators - 0
Contaminated Sites or probable contaminated sites	0 [Nos]

### b. Identification of gaps and action plan:

	Action points	Identification of Gaps	Action Plan	Responsible agency	Timeline for completion of action plan
1	Regulation of industries and facilities generating Hazardous Waste	Check whether all hazardous waste industries are identified and authorised by SPCBs/PCCs	SPCB/PCC should ensure that all hazardous waste Industries are authorised and a System of safe disposal is in place.	PPCC	1 year
2.	Establishment of collection centres	Check district has collection centres for hazardous wastes with linkage to common TSDFs / recyclers	Local authority should ensure that adequate number of collection centres should be established and are linked to Common TSDFs.	Municipalities / Commune Panchayat	1 year

3.	Training of workers involved in handling / recycling / disposal of HW	Identify facilities / industries engaged in recycling / pre-processing / disposal of hazardous waste in the district.	Action plan to train the workers on safety aspects through Department of Industries as per provisions under HOWM Rules, 2016	Department of Industry / Department of Labour	6 months
4.	Availability / Linkage with common TSDF or disposal facility	Check if the generators of HW have access to common	Action plan to ensure all generators are linked to TSDF / Action plan in case there is no TSDF in the district or state – in such case evaluate existing storage and captive disposal facilities through SPCBs / PCCs	PPCC	1 year
5.	Contaminated Sites	Are there any sites where soils / sediments/ groundwater contaminated due to dumping of industrial wastes	Action plan for identification of probable contaminated site, incidents of HW dumping, responsible parties for contaminated site etc. and to remediate contaminated sites...	PPCC	1 year

### (i) E-Waste Management

#### a. Current Status related to E-Waste Management

Details of Data Requirement	Present Status
Inventory of E-Waste in MT/year	<b>64.77 MT/Year</b>
Collection centers established by ULBs in the District	4 [Nos]
Collection centers established by Producers or their PROs	1 [Nos]
No authorized E-Waste recyclers / Dismantler	Nil [Nos]

**b. Identification of gaps and action plan:**

<b>S. No.</b>	<b>Action points</b>	<b>Gaps in implementation</b>	<b>Action Plan</b>	<b>Responsible agency</b>	<b>Timeline for completion of action plan</b>
1	Inventory / Generation of E-Waste / Bulk-waste generators	Check whether SPCB/PCC has completed inventory of E-Waste in the District. Inventory of bulk waste generators	Completion of inventory	PPCC	1 year
2	E-Waste collection points	Availability of E-Waste collection points / call centres / kiosks in villages - Blocks / towns / cities	Identification / registering E-Waste collection centres in association with Producers - their PROs or Recyclers		1 year
3	Linkage among Stakeholders to channelize E-Waste	Check whether District administration has information on collection centres established by Producers / PROs? Administration should also identify authorised E-Waste recyclers in the district or in State to channelize E-waste collected in District.	Action plan to establish linkages between ULBs / Collection Centres of Producers and PROs / SPCBs / Bulk waste generators / Recyclers / SPCBs / District Administration / Public	PPCC/ District Administration	1 year
4	Regulation of Illegal E- Waste recycling / dismantling	Prevalence of informal trading, dismantling, and recycling of E-waste is in District	Action plan in coordination with SPCBs/PCCs and District Administration to check this activity.	PPCC/ District Administration	1 year

5	Integration of informal sector	Whether mechanism exists for bringing informal sector into main stream in collection and recycling of E-Waste	Evolve mechanism by involving producers / PROs.	PPCC/ District Administration Department of industries/ Labour Department	1 year
6	Awareness and Education	Are there any programs at district level for awareness about E- waste management?	Plan special workshops and awareness campaigns through Producers / PROs	PPCC/ PROs/ Producers	1 year

## Air Quality Management

### a. Current Status related to Air Quality Management

Details of Data Requirement	Present Status
Number of Automatic Air Quality monitoring stations in the district. - Operated by SPCB / State Govt / Centralgovt./ PSU agency : - Operated by Industry:	1 Operated by Puducherry Pollution Control Committee
Number of manual monitoring States operated by SPCBs	3
Name of towns / cities which are failing to comply with national ambient air quality stations	Nil
No of air pollution industries	320
Prominent air polluting sources [Large Industry] / [Small Industry] / [Unpaved Roads] / [Burning of Waste Stubble] / [Brick Kiln] / [Industrial Estate] / [Others] (Multiple selection)	M/S. Ingot , Ferro Alloys and Chemical industries, Vehicular emission and waste burning

**a. Identification of gaps and action plan:**

S. No.	Action points	Indicative Action Plan	Responsible agency	Timeline for completion of action plan
1.	Identification of prominent air polluting sources?	Carry out inventory of air pollution sources in District including hotspots or areas of concern pertaining to air pollution in association with SPCBs/PCCs may	Puducherry Pollution Control Committee (PPCC)	6 months
2.	Ambient Air quality data?	Plan to get access to available air quality monitoring stations in the District operated by both Public and private agencies.	Puducherry Pollution Control Committee	2 months
3.	Setting up of Continuous Ambient Air Quality Monitoring Station	Like weather station, District may also have ambient air quality monitoring at major urban settlements or populated areas. Action plan may propose setting up at least one CAAQMS in District. Also access data generated by CAAQM stations installed by other pvt/public agencies. District authority in association with local office of SPCB/PCC should also ensure that at least one manual Air Quality monitoring station is available in each city.	CPCB /PPCC	1 year

4.	District Level Action Plan for Air Pollution	Action plan should be prepared for both improvement of existing air quality as well as for non-attainment days to national ambient air quality standards. [Measures may include multi sectoral approach for air pollution control such as promotion of public transport, use of green fuels, E- mobility, LPG based Cooking carpeting open areas/kerbs, etc. Action plans envisaged in NCAP project initiated by MoEF&CC may be referred]	PPCC	6 months
5.	Hotspots of air pollution in District	Hotspot with respect to air pollution (such as stubble burning, illegal waste burning, unauthorised operations, cluster activities, forest fires etc.) should be identified and localised action plan for mitigation of the same should be prepared	Local Administrative Department	6 months
6.	Awareness on Air Quality	Plan for dissemination of information on local air quality in towns and cities located in District. May consider developing Mobile App / Online portal for dissemination of air quality as well as to take complaints on local air Pollution.	ENVIS Centre	3 months

## Water Quality Monitoring

### a. Current Status related to Water Quality Management

Details of Data Requirement	Present Status
Rivers	Sankaraparani, 34 Km.
Length of Coastline (if any)	21 KM
Nalas/ Drains/Creeks meeting Rivers	Nalas : 5 Drains :108 Creeks : 3
Lakes / Ponds	Lakes : 84, Area: 2584.78 Ha Ponds: 477, Area: 254.76 Ha
Total Quantity of sewage from towns and cities in District	58 MLD
Quantity of industrial wastewater	4.75 MLD
Percentage of untreated sewage	Currently , no conventional treatment system is available. However, households sewage is getting treated in insitue treatment system like soak pit and septic tank
Details of bore wells and number of permissions given for extraction of groundwater	Agriculture - 650 Drinking - 700 Industry - 350
Groundwater polluted areas if any	Sedrapet
Polluted river stretches if any	One

### b. Identification of gaps and action plan for water quality monitoring:

S. No.	Action points	Gaps and Action Plan	Responsibility	Timeline for completion of action plan
1.	Inventory of water bodies	An environmental monitoring cell shall maintain data of all water bodies (rivers / canals / natural drains / creeks / estuaries / groundwater / ponds / lakes / etc.) in district including its water quality	Dept.of Science, Technology and Environment	6 months
2.	Quality of water bodies in the district	Check availability of data on water bodies. Create a district level monitoring cell for periodic monitoring of water bodies for specific parameters in association with SPCBs.	PPCC	3 months

S. No.	Action points	Gaps and Action Plan	Responsible agency	Timeline for completion of action plan
3.		It is also necessary to disseminate information pertaining to water quality in the form of hoardings on river banks, official websites, etc.	ENVIS Centre	6 months
4.	Hotspots of water contamination	Check trends of water quality and identify hotspot of surface water and ground water. Establish a system or separate cell to monitor water quality. Implement action points for restoration of water quality in association with SPCBs and department of environment.	DSTE	6 months
5.	Protection of river / lakewater front	Action plan should be prepared for control river side open defecation, dumping of Solid waste on river banks, for idol immersion etc.	DSTE	3 months
6.	Inventory of sources of water pollution	Check whether inventory of all sewage and wastewater discharge points into water bodies in the district. Action plan to complete inventory.	DSTE	6 months
7.	Oil spill disaster management (for coastal districts)	Whether district oil spill crisis management group and District Oil Spill Disaster contingency plan has been created? If not, create District Oil Spill Crisis Management Group and District Oil Spill Disaster Contingency Plan for the district.	Yes	

8.	Protection of flood plains	Check whether there is regulation for protection of flood plain encroachment? Action plan should be prepared for protection flood plain and prevention of encroachment.	PWD	3 months
9.	Rejuvenation of groundwater	Check availability of groundwater and if required prepare action plan to rejuvenate ground water in selected areas. Action plan should be prepared for Rain water harvesting	Puducherry Ground water Authority	6 months
10.	Complaints redressal system	complaint redressing system based on Mobile App / Online, is available? If not, a complaint redressing system based on Mobile App / Online should be available at district level	It is available	

### Domestic Sewage

#### a. Identification of gaps and action plan for treatment of domestic sewage

Details of Data Requirement	Present Status
No of Class-II towns and above	1
No of Class-I towns and above	Nil
No of Towns STPs installed	1
No of Towns needing STPs	2
No of ULBs having partial underground sewerage network	1
No of towns not having sewerage network	1
Total Quantity of Sewage generated in District from Class II cities and above	74 MLD
Quantity of treated sewage flowing into Rivers (directly or indirectly)	Nil
Quantity of untreated or partially treated sewage (directly or indirectly)	3 MLD
Quantity of sewage flowing into lakes	Nil
Total available Treatment Capacity	68.5MLD

**b. Identification of gaps and action plan for treatment of domestic sewage:**

S. No.	Action points	Gaps and Action Plan	Responsibl eagency	Timeline for completion of action plan
1.	Sewage Treatment Plants (STPs)	3 MLD	PWD	2 Year
2.	Under ground sewerage network	98% of Urban area has been brought under Under Ground Sewer Connection in Pondicherry city. Mahe and Yanam Municipality, No Under Ground Sewer system is exists	PWD	5 Years

**Industrial wastewater management****a. Current Status related to Industrial Wastewater Management**

Number of Red, Orange, Green and White industries in the District	Red : 174 Orange : 1680 Green : 2778 White : 71
No of Industries discharging wastewater	94
Total Quantity of industrial wastewater generated	4.75 MLD
Quantity of treated industrial wastewater discharged into Nalas / Rivers	Nil
Common Effluent Treatment Facilities	Nil
No of Industries meeting Standards	90
No of Industries not meeting discharge Standards	4

**b. Identification of gaps and action plan for industrial wastewater:**

S. No.	Action points	Gaps and ActionPlan	Responsible agency	Timeline for completion of actionplan
1.	Compliance to discharge norms by Industries	Necessary direction under Section 33 of Water (Prevention and Control of Pollution) Act,1974 is being issued to non complying units	PPCC	Complied
2.	Complaint redressal system	complaint redressing system based on Mobile App / Online, is available? If not, a complaint redressing system based on Mobile App / Online portal may be prepared at district level.	Near completion	2 months

**Mining Activity Management plan**

**a. Current Status related to Mining Activity Management**

Details of Data Requirement	Existing Mining operations
Type of Mining Activity	Nil
No of licenced Mining operations in the District	Nil
% Area covered under mining in the District	Nil
Area of Sand Mining	Nil
Area of sand Mining	Nil

**b. Identification of gaps and action plan:**

S. No.	Action points	Gaps and Action Plan	Responsible agency	Timeline for completion of actionplan
1.	Monitoring of Mining activity	A district level task team may be identified to identify mining activity and to monitor status wither respect to environmental compliance	Special Task Team has been constituted under the chairmanship of Deputy Collector (South)for arresting illegal sand mining and its transportation	
2.	Inventory of illegal mining if any mining	Action plan to identify illegal sand and other mining activity in the District through surveillance, patrolling and enforcement. District Level task Force may be constituted for control of illegal mining activity	Inventory is maintained by the Department of Revenue and Disaster Management	
3.	Environment compliance by Mining industry	Action plan for periodic verification of compliance to environmental conditions stipulated by SPCBs/PCC,MoEF&CC department of mines etc. SPCBs/PCC maybe involved in this activity .	There is no sand mining query available in Puducherry and no sand mining lease has been issued	

**Noise Pollution Management plan**

**a. Current Status related to Noise Pollution Management**

Details of Data Requirement	Measurable Outcome
No. of noise measuring devices available with various agencies indistrict	4 –Traffic Police 1 - PPCC

**b. Identification of gaps and action plan:**

S. No.	Action points	Gaps and Action Plan	Responsible agency	Timeline for completion of action plan
1.	Availability of Sound/Noise Level Meters.	Need to check whether concerned agencies that is ULBs,SHOs, Traffic police andSPCB/PCC have noise level meters. District administration may ensure through an action plan that concerned agencies and environmental cell under district administration have adequate number of portable noise level meters.	Required Noise meters are available	
2.	Ambient Noise Level monitoring.	ULBs shall ensure that ambient sound levels comply with notified standards for residential, sensitive zones. An action. Apart from portable analyzers, fixed ambient noise level monitoring stations may be installed in major cities and towns, such stations may be installed by ULBs and SPCB/PCC,	PPCC	One year
3.	Signboards in Noise zones	District administration may ensure that adequate number of sign boards installed at sensitive zones in towns / cities in towns and cities. An action plan may be prepared by district authority.	DSTE	6 months
4.	Complaint redressing system	Action plan may envisage implementing a public complaint redressal system for noise pollution. Such application may be used by SHOs, Traffic police ULBs and SPCBs in the District.	Action Plan has been completed	

